

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 6709 OF 2021

Between:

Ummul Qair Khizra, D/o.Syed Farooq Ahmed, Aged about. 19 years, Occ.
Student, R/o.19-5-31/A/19, Asad Baba Nagar, Kishan Bagh, Bahadurpura,
Hyderabad, T.S.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue, a Writ, Order or Orders more particularly one in the nature Writ of Mandamus declaring the action of the respondents particularly 2nd Respondent in not considering the petitioner for admission into BHMS course under management quota (B and C) For the academic year 2020-21 as illegal, arbitrary and unconstitutional consequently direct the respondents to consider the petitioner for admission into BHMS course under Management quota for the academic year 2020-21 in concerned with notification dated 05/03/2021 of the 2nd Respondent university

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider and allow the petitioner for counseling to the admission into BHMS course under Management quota (B and C) for the academic year 2020-21 in concerned with notification dated 05/03/2021 Pending disposal of the above Writ Petition in the interest of justice

Counsel for the Petitioner: SRI. L RAM SINGH

Counsel for the Respondent NO.1: GP FOR MEDICAL HEALTH FW

Counsel for the Respondent NO.2: SRI A. PRABHAKAR RAO SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.6709 of 2021

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L. Ram Singh, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

**SD/-A.V.S. PRASAD
ASSISTANT REGISTRAR
SECTION OFFICER**

To,

1. One CC to SRI. L RAM SINGH Advocate [OPUC]
2. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
4. Two CD Copies

KKS
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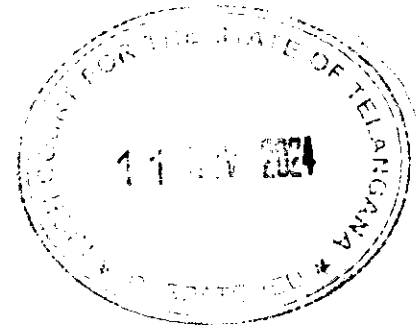
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HIGH COURT

DATED:21/10/2024

ORDER

WP.No.6709 of 2021



**DISMISSING THE WRIT PETITION
AS INFRUCTUOUS
WITHOUT COSTS**

⑦ Cpi²
Sm
25/10/24